

ITEM NO.11

COURT NO.16

OUT TODAY
SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 916/2023

CHINNAM SAI YASASWINI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION AND WITH APPLN(S) FOR IA No.176236/2023-STAY
APPLICATION, INTERVENTION/IMPLEADMENT AND DIRECTIONS)

Date : 31-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. P. Thirumala Rao, Adv.
Ms. Filza Moonis, AOR

For Respondent(s) Ms. Madhavi Divan, ASG
Mr. P. Venkat Reddy, Adv.
Mr. Prashant Tyagi, Adv.
Mr. P. Srinivas Reddy, Adv.
Aishami Narain, Adv.

Mr. Raghavenda H. Bajaj, Adv.
Ms. Garima Bajaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioners and the learned counsel for the intervenors/impleaders.
2. Learned counsels have not satisfied us as to the reason for filing the petition under Article 32 of the Constitution of India, particularly when the writ involving similar questions are pending before the High Court.
3. Learned counsels state that there is urgency in the matter. If that be so, we see no reason why the High Court would not take up the matter expeditiously to pass interim orders if the Court

considers it appropriate and in accordance with law.

4. The writ petition and the applications for intervention/impleadment and directions are, accordingly, dismissed.

5. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)